

**GOVERNMENT OF INDIA
DRINKING WATER AND SANITATION
LOK SABHA**

UNSTARRED QUESTION NO:453

ANSWERED ON:09.08.2012

NRDWP

Jawale Shri Haribhau Madhav;Semmalai Shri S. ;Tewari Shri Manish

Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) the amount sanctioned to each state under the National Rural Drinking Water Programme (NRDWP) during the Eleventh Five Year Plan and funds earmarked for the Twelfth Five Year Plan; year-wise;
- (b) the details of schemes/projects being implemented to provide safe drinking water to rural population of the country, State-wise, especially in Punjab;
- (c) the State-wise details of the funds sanctioned and utilised in this regard during the last five years;
- (d) whether there is a system in place to monitor proper utilisation of funds allocated under safe drinking water supply schemes in rural areas;
- (e) if so, the details thereof and if not the reasons therefor;
- (f) whether there are certain standards and benchmarks of water potability that the NRDWP aided schemes are expected to achieve;
- (g) if so, the details thereof; and
- (h) if not, the reasons therefor and the time by which such standards are likely to be prescribed?

Answer

MINISTER OF DRINKING WATER AND SANITATION (SHRI JAIRAM RAMESH)

- (a): The amount sanctioned to each State under the National Rural Drinking Water Programme (NRDWP) during the Eleventh Five Year Plan, year-wise, is at Annexure I. Funds earmarked for the Twelfth Five Year Plan have not been finalised
- (b): Under NRDWP, the State Governments are vested with powers to plan, execute and implement drinking water supply schemes. Data entered by the States, including Punjab, on the Ministry's on-line Integrated Management Information System (IMIS) as on 20.4.2012, regarding the number of schemes, on-going and new, for rural drinking water supply is at Annexure - II.
- (c): The State-wise details of the funds sanctioned and utilised in this regard during the last five years is at Annexure I.
- (d)&(e): The Ministry monitors the proper utilization of funds by reviewing the programme periodically by conducting meetings of the State Secretaries in charge of rural water supply, regional review meetings, video conferencing etc. Senior Officers/Area Officers/Technical Officers of the Ministry visit the States to see the progress of implementation of the programme. Further, States are required to prepare Annual Action Plans to implement schemes, works and activities under the Programme to cover partially covered and quality affected habitations on priority and also mark the targeted habitations in the online IMIS. The expenditure under the programme is also audited.
- (f)to(h): The Bureau of Indian Standards has prescribed drinking water specifications vide its Standard IS 10500. If any parameter exceeds the prescribed limits of IS 10500, the water source is termed as contaminated. The National Rural Drinking Water Programme (NRDWP) guidelines define safe drinking water as that water wherein the chemical and bacteriological parameters fall within the limits as prescribed under BIS standard IS 10500.